

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

CONTEMPT PETITION NO. 10 OF 1997.

IN

ORIGINAL APPLICATION NO. 861/1995.

FRIDAY, THIS 22ND DAY OF AUGUST, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J),
Hon'ble Shri P.P.Srivastava, Member(A).

K.V.Prasad Rao. ... Applicant.

V/s.

Union of India & Anr. ... Respondents.
(By Advocate Shri V.S.Masurkar)

O R D E R.

(Per Shri B.S.Hegde, Member(J))

Heard the applicant who is present in person and Shri V.S.Masurkar, counsel for the Respondents.

2. The applicant has filed a Contempt Petition against the order passed by the Tribunal on 8.3.1996, wherein, the Tribunal had directed the applicant to submit a detailed representation to the concerned authority along with necessary evidence such as a statement from some of the employees of his unit who in the normal course would have been aware as to whether he had worked or not on those days. On receipt of the representation the respondent No.2 will dispose of the same within a period of four weeks from the date of receipt of such representation by passing a speaking order. The applicant made a representation 13.3.1996 pursuant to the direction of the Tribunal, but no documentary evidence was adduced by the applicant in

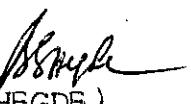
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...2.

in support of his contention. The respondents vide their order dt. 20.4.1996 passed an order stating that the applicant has submitted the application without necessary evidence such as statement from some of the employees of his unit who in normal course would have been aware as to whether he had worked or not on those days. Accordingly, they have stated that the representation made by the applicant is not in accordance with the directives of the Tribunal, the same was disposed of.

3. In the circumstances, we do not find any contempt on the part of the respondents. The C.P. is discharged. M.P. ^{455/97} is dismissed.


(P.P. SRIVASTAVA)
MEMBER (J)


(B.S. HEGDE)
MEMBER (J)

B.